

**IN THE COURT OF SESSIONS JUDGE, MAHILA COURT,
PERAMBALUR.**

**Present: Thiru. S. Giri, B.Sc., M.L.,
Sessions Judge,
Mahila Court, Perambalur.**

Wednesday, this the 12th day of May, 2021.

E. Bail No.393/2021

1. Duraisamy (A2), Aged 50/2021,
S/o. Muthusamy,
2. Boopathi (A3), Aged 45/2021,
W/o. Duraisamy,
3. Kathirvel (A4), Aged 56/2021,
S/o. Muthusamy,
4. Malarvizhi (A5), Aged 43/2021,
W/o.Kathirvel,

All are residing at
Velur Village,
Perambalur TK & District.

... Petitioners/Accused.

-VS-

Inspector of Police,
All Woman Police Station,
Perambalur.
Crime No.22/2020.

Offences U/Ss.
9, 10 of Child Marriage Act 2006 and
5(l), 5(j) (ii) r/w 6 of POCSO Act 2012.

... Respondent/Complainant.

Petition dated 10.05.2021 filed U/s.438(ii) of Cr.P.C for relaxation of conditions. As per the conditions imposed on the petitioners, they were directed to sign before this Court daily twice at 10.00 AM and 5.00 PM until further orders, as per the order passed in E-Bail No.217/2021, dated 01.04.2021.

This petition coming on this day before me for order in the form of anticipatory e-bail by Thiru. E. ValluvanNambi Advocate for the petitioners and the Special Public Prosecutor for the State and upon perusing the petition objection and other relevant records, this Court has delivered the following...

ORDER


This petition has been filed by the petitioners to relax the conditions U/s. 438 (ii) of Cr.P.C. on the file of the respondent.

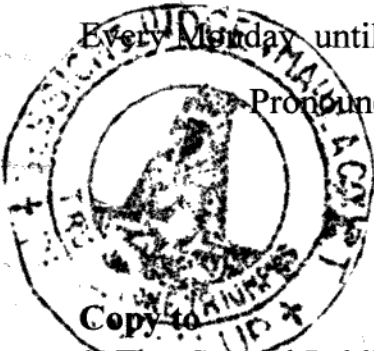
The learned Counsel for the petitioners submitted that the petitioners/accused is observing the conditions from 17.04.2021 daily twice at 10.00 AM and 5.00 PM till date without fail and that the petitioners/accused are daily labours and only a sole breadwinner of their family and that if the condition is existing, it is not possible for them to do their work and to comply the conditions imposed on them and hence, prays to relax the conditions.

The learned Special Public Prosecutor submitted that the conditions complied by the petitioners are not sufficient and prays to dismiss the petition.

Submissions of both sides heard. It is admitted that the petitioners/accused have complied the conditions from 17.04.2021 daily twice at 10.00 AM and 5.00 PM till date without fail. No serious objections raised. Considering the above facts, condition is modified that the petitioners/accused shall appear and should sign before this Court on Every Monday until further orders.

Pronounced by me through E-bail, this the 12th day of May, 2021.


 Sessions Judge,
 Mahila Court, Perambalur.



1. The Special Public Prosecutor, Perambalur.
2. The Inspector of Police, All Woman Police Station, Perambalur.
3. The Advocate for the petitioner.

**IN THE COURT OF SESSIONS JUDGE, MAHILA COURT,
PERAMBALUR.**

**Present: Thiru. S. Giri, B.Sc., M.L.,
Sessions Judge,
Mahila Court, Perambalur.**

Wednesday, this the 12th day of May, 2021.

E. Bail No.394/2021

Ramar S/o. Dhanapal,
Periyamapalayam Village,
Kunnam Taluk, Perambalur District.

... Petitioner/Accused.

-vs-

Inspector of Police,
All Women Police Station,
Perambalur.

Crime No.05/2021.

... Respondent/Complainant.

Offences U/Ss. 5(l) r/w 6 and 5(j) (ii) r/w 6 of Pocso Act 2012.

Petition dated 10.05.2021 filed U/s.439(ii) of Cr.P.C for relaxation of conditions. As per the conditions imposed on the petitioner, he was directed to sign before this Respondent Police daily twice at 10.00 AM and 5.00 PM until further orders, as per the order passed in E-Bail No.235/2021, dated 20.04.2021.

This petition coming on this day before me for order in the presence of Thiru. G. Selvam, Advocate for the petitioner and of the Special Public Prosecutor for the State and upon hearing both sides, perusing the petition and other relevant records, this Court has delivered the following...

ORDER

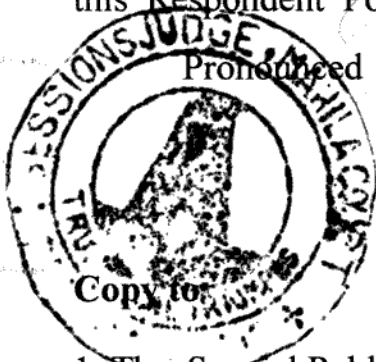
This petition has been filed by the petitioner to relax the conditions U/s. 439 (ii) of Cr.P.C. on the file of the respondent.


The learned Counsel for the petitioner submitted that the petitioner/accused is observing the conditions from 22.04.2021 daily twice at 10.00 AM and 5.00 PM till date without fail and that the petitioner/accused is innocent and that if the condition is existing, it is not possible for him to do his work and to comply the conditions imposed on him and hence, prays to relax the conditions.

The learned Special Public Prosecutor/Respondent has stated that the petitioner is obeying the condition for the past 18 days and that if the petitioner's conditions, he will tamper the witnesses and he may abscond and strongly objected.

Submissions of both sides heard. It is admitted that the accused has complied the conditions from 22.04.2021 daily twice at 10.00 AM and 5.00 PM till date without fail. No serious objections raised. Considering the above facts, condition is modified that the petitioner/accused shall appear and should sign before this Respondent Police daily at 10.00 AM until further orders.

Pronounced by me through E-bail, this the 12th day of May, 2021.




Sessions Judge,
Mahila Court, Perambalur.

1. The Special Public Prosecutor, Perambalur.
2. The Inspector of Police, All Women Police Station, Perambalur.
3. The Advocate for the petitioner.